

**Central Administrative Tribunal
Principal Bench**

**CP No.209/2017 in
OA No.2027/2011**

New Delhi, this the 10th day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Romesh Kumar Puri, Aged about 54 years
S/o Late Sh. K.C. Puri
Presently working as Economic Officer
Tariff Commission, Department of Industrial
Policy and promotion, Ministry of Commerce
and Industry, Loknayak Bhawan,
New Delhi-110011

R/o House No.101, Antariksha Apartments
H-3 Block, Vikas Puri, New Delhi-110018.

2. Chetan S. Jayant, Aged about 49 years
S/o Sh. Ram Swaroop Jayant
Presently working as Economic Officer
Tariff Commission, Department of Industrial
Policy and Promotion, Ministry of Commerce
And Industry, Loknayak Bhawan
New Delhi-110011.

R/o Plot No. 717, Flat No.2, Sector-5
Vaishali, Ghaziabad, U.P.-201010.Applicants

(By Advocate: Shri S.K. Das)

Vs.

1. Sri Shakti Kant Dash, Secretary
Department of Economic Affairs
Ministry of Finance
North Block, New Delhi-110001.
2. Ms. Smita Chugh, Member-Secretary
Tariff Commission, Loknayak Bhawan
New Delhi-110011.Respondents

ORDER (ORAL)

Justice Permod Kohli :-

Vide Order dated 19.08.2016 passed in OA No.2027/2011 following directions were issued:-

"18. In the interest of substantive justice, we overrule the objection of the respondents that prayer 8.6 cannot be entertained for reasons stated by them. We, therefore, allow this OA and quash impugned orders dated 11.08.2010, 18.12.2008 and 9.03.2009, directing respondents to include both the applicants as feeder cadre for IES and also grant them the pay scale of Rs.6500-10500 from 1.01.1996, as has been given to all other similarly situated persons. We fix a time frame of 90 days from receipt of a certified copy of this order for implementation of our directions. No costs."

2. The compliance affidavit has been filed. In para 9 of the compliance affidavit the following averments have been made:-

"9.....with the approval of the Competent Authority, has decided that Tariff Commission under DIPP may be included as participating Ministry/Department for providing feeder grade to the entry level of IES, to both the applicants, from the date of Tribunal's Order dated 19.08.2017. Accordingly both the petitioners will now be considered for promotion to IES against vacancies arising after 19.08.2016 (the date of Tribunal's Order) which falls in the vacancy year 2016-2017...."

3. This satisfies the directions of the Tribunal. Shri S.K. Das, learned counsel appearing for the applicants, submits

that on being included in the feeder cadre, they are entitled to further promotions, though, such a direction does not emanate from the Order passed by this Tribunal. However, respondents in para 9 and 14 of the compliance affidavit have further mentioned that the cases of the applicants are being considered by the DPC.

4. In this view of the matter, we do not find any ground to continue with this Contempt Petition, the directions having been satisfied. Proceeding dropped. In the event the applicants have any further claim, they are at liberty to seek appropriate remedy available under law.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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